

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A. BADHARUDEEN
Thursday, the 30th day of May 2024 / 9th Jyaishta, 1946
BAIL APPL. NO. 4562 OF 2024**

CRIME NOT KNOWN OF NEDUMBASSERY POLICE STATION, ERNAKULAM

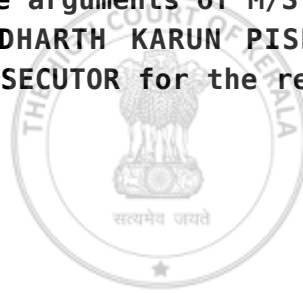
PETITIONER(S)/ACCUSED:

**OMAR ABDUL WAHAB @ OMAR LULU, AGED 39 YEARS, S/O. ABDUL WAHAB,
NALAKATH PUTHANPURAKKAL HOUSE, MUNDOOR, THRISSUR DISTRICT,
PIN-680541.**

RESPONDENT(S)/STATE & COMPLAINANT:

- 1. STATE OF KERALA, REPRESENTED BY PUBLIC PROSECUTOR, HIGH COURT OF KERALA, ERNAKULAM, KOCHI, PIN-682031.**
- 2. THE STATION HOUSE OFFICER, NEDUMBASSERY POLICE STATION, ERNAKULAM DISTRICT, PIN-683585.**

This Bail Application coming on for orders upon perusing the petition and upon hearing the arguments of M/S. BABU S. NAIR, SMITHA BABU, P.A. RAJESH, PRANAV & SIDDHARTH KARUN PISHARODY, Advocates for the petitioner and of PUBLIC PROSECUTOR for the respondents, the court passed the following:



A. BADHARUDEEN, J.

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B.A.No.4562 of 2024

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Dated this the 30th day of May, 2024

O R D E R

Heard the learned Counsel for the petitioner.

2. It is submitted by the learned Counsel for the petitioner that the petitioner is a movie director, and a consensual relationship is given the color of a non-bailable offence and the petitioner apprehends arrest during the pendency of this case.

3. Learned Public Prosecutor seeks time to get instructions.

4. Since the submission of the learned Counsel for the petitioner is a matter to be considered in the facts of the case, there is an order granting interim bail to the petitioner, with direction to the Investigating Officer to release him on interim bail, in case of his arrest.

Therefore, it is ordered that the petitioner shall be enlarged on interim bail, on the following conditions, if he will be arrested on or before 07.06.2024:

i. The petitioner shall be released on interim bail till 07.06.2024, on his executing bond for Rs.50,000/- (Rupees Fifty Thousand Only) with two solvent sureties, each for the like amount to the satisfaction of the Investigating Officer.

ii. The petitioner shall not intimidate the witnesses or tamper with evidence.

iii. The petitioner shall not, directly or indirectly, make any inducement, threat or promise to any person acquainted with the facts of this case, so as to dissuade him from disclosing such facts to the court or to any police officer.

iv. The petitioner shall not leave the State of Kerala during the currency of interim bail, without permission of this Court.

vi. The petitioner shall not involve in any other offence during the currency of bail and he shall not disturb or cause hazard to the defacto complainant in any manner. Any such event, if reported or came to the notice of this court, the same shall be a reason for premature cancellation of the interim bail hereby

granted.

Post on 07.06.2024 to consider the bail application,
on merits.

Sd/-

**A. BADHARUDEEN,
JUDGE**

NB/30-5

